



2026:AHC:35249

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 6272 of 2026

Dr. Rampal Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Narendra Kumar Pathak, Sunil Kumar Yadav
Counsel for Respondent(s)	: Avinash Chandra Srivastava, C.S.C., Saurabh Tiwari

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for respondent Nos.1 to 4, Sri Saurabh Tiwari, learned counsel for respondent Nos.5 & 6 and Sri Avinash Chandra Srivastava, learned counsel for respondent No.7 and Sri Aditya Vardhan Singh, learned counsel for writ petition of Writ C No.38769 of 2019.

2. The petitioner has preferred the present petition with the following prayer:-

I. Issue a writ, order or direction in the nature of Mandamus directing the respondent No. 3 to consider grievance of the petitioner and pass legal and speaking order on the application of the petitioner dated 03.02.2026 expeditiously within the period stipulated by this Hon'ble Court.

3. After some arguments, a prayer has been made by learned counsel for the petitioner to dismiss the present petition as withdrawn with liberty to move appropriate application in pending Writ C No.38769 of 2019.

4. This prayer has not been opposed by learned counsel for the respondents.

5. Accordingly, the writ petition is dismissed as withdrawn with liberty as prayed.

(Prakash Padia,J.)

February 17, 2026

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